The Karnataka Evacuee Interest (Separation) Supplementary Act, 1961

Act 3 of 1961

Keyword(s):
Evacuee Interest, The Evacuee Interest (Separation) Act

ARRANGEMENT OF SECTIONS.

Sections:
1. Short title, extent and commencement.
3. Repeal of Karnataka Ordinance No. 6 of 1960.

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STATEMENT OF OBJECTS AND REASONS

Act 3 of 1961.- The Government of India enacted a law in the year 1951, called the Evacuee Interest (Separation) Act. Since the provisions of the Act seemed to attract the provisions of entries 18 and 30 of List II of the Seventh Schedule to the Constitution of India, at the suggestion of the Government of India, supplementary legislation declaring that the Central Act in so far as it relates to any matter enumerated in List II of the Seventh Schedule shall be valid and binding as if it had been passed by the State Legislature, were passed by the Legislatures of the States in India.

2. The Evacuee Interest (Separation) Amendment Act, 1960, amending section 6 of the Evacuee Interest (Separation) Act, 1951 has been passed by Parliament, for the purpose of fixing a time limit for filing applications for the separation of evacuee interest from composite properties.

3. As some of the claims may relate to matters in the State List (List II) and in order to make the amendments effective in the State in so far as they relate to matters in the State List, the Government of India suggested that supplementary legislation may be enacted by the State Legislature. As the Legislature was not in session, an Ordinance was promulgated. The Act is intended to replace the Ordinance.

(Obtained from LAW 11 LGN 61.)

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THE 'KARNATAKA' EVACUEE INTEREST (SEPARATION) SUPPLEMENTARY ACT, 1961

(Received the assent of the Governor on the Thirty-first day of March, 1961.)

An Act further to supplement certain provisions of the Evacuee Interest (Separation) Act, 1951, in its application to the 'State of Karnataka';

WHEREAS it is expedient to supplement certain provisions of the Evacuee Interest (Separation) Act, 1951 (Central Act LXIV of 1951), in its application to the 'State of Karnataka';

BE it enacted by the 'Karnataka State' Legislature in the Twelfth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the 'Karnataka' Evacuee Interest (Separation) Supplementary Act, 1961.

2. Application of Evacuee Interest (Separation) Amendment Act, 1960, to the 'State of Karnataka'.—The amendments made to the Evacuee Interest (Separation) Act, 1951 (Central Act LXIV of 1951), by the Evacuee Interest (Separation) Amendment Act, 1960 (Central Act 27 of 1960), shall, in so far as they relate to any matter enumerated in List II of the Seventh Schedule to the Constitution, be as valid in the 'State of Karnataka' as if the provisions contained therein had been enacted by the Legislature of the State.

3. Repeal of 'Karnataka' Ordinance No. 6 of 1960.—The 'Karnataka' Evacuee Interest (Separation) Supplementary Ordinance, 1960, is hereby repealed.

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